

No.A-45011/06/2015-Ad.I
भारत सरकार / Government of India
कार्पोरेट कार्य मंत्रालय / Ministry of Corporate Affairs

'A' Wing, 5th Floor, Shastri Bhawan,
New Delhi, the 05 November, 2015

OFFICE ORDER


Consequent on promotion to the post of Director General of Corporate Affairs (DGCoA) in the Higher Administrative Grade of Indian Corporate Law Service vide this Ministry's Office Order No.A-32011/6/2014-Ad.II dated 19.10.2015, the following works will be looked after by Shri B.K. Bansal, DGCoA with immediate effect and until further orders:

- (i) Work relating to Inspection and Investigation (CL-II) under the provisions of the Companies Act, 2013 including examination of the reports received under the provisions of the 1956 Act.
 - (ii) Legal Cell through Director in the Office of Director General (Corporate Affairs).
 - (iii) NSEL/FTIL matters will be routed through Additional Secretary, MCA.
 - (iv) Any other work assigned by the Secretary/Additional Secretary, MCA.
2. This issues with the approval of Secretary, MCA.


(Riazul Haque)

Under Secretary to the Govt. of India

1. Shri B.K. Bansal, DGCoA
2. All Officers/Sections of the Ministry
3. Office of Secretary/ AS/JS(M)/JS(B)/ JS(K)/ JS(AC)/EA/Adv.(Cost)/DII's
4. e-Governance cell for uploading the order under the category 'Miscellaneous'
5. Admn.II Section - for recording in the Personal File of the Officer.
6. Guard File.


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ADCA
Fails
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